Supplementary Cause List Sr. No.1

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

EMG-CM No. 71/2020 in WP(C) PIL no. 5/2020 (Through Video Conferencing in Jammu)

**Court on its Own Motion** 

None.

v/s

Union Territory of Jammu and Kashmir .... Respondent(s)

Through:- None.

Coram:

HON'BLE THE CHIEF JUSTICE

(on Video Conference from High Court at Jammu)

HON'BLE MR JUSTICE RAJNESH OSWAL
(on Video Conference from residence at Jammu)
ORDER 05.06.2020
<u>EMG-CM No.71/2020 in WP(C) PIL no. 5/2020</u>

Notice.

Status report setting out action if any necessary shall be filed before us by the Deputy Commissioner, Reasi.

Notice shall also be issued to the Secretary, Department of Sheep & Animal Husbandry, UT of Jammu and Kashmir to immediately examine the issue pointed out and ensure that no animal goes hungry and to file response thereto.

List this application along with WP(C) PIL No. 5/2020 on 10<sup>th</sup> June 2020.

(RAJNESH OSWAL)	(GITA MITTAL)
JUDGE	<b>CHIEF JUSTICE</b>

Jammu 05.06.2020 Raj kumar